THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI); (a) and (b) A Microprocessor bas already been installed in January, 1985 and is in operation. In order to explore further possiblity of Computerisation of Import & Export Trade Control (I. & ETC) organisation a preliminary study was commissioned to a consultant and the report identified certain areas which were suitable for Computerisation | automation. As a sequel to the preli-minory report a detailed system study has been carried out by another consultant. The report of the study has been received and is under consideration of the Government.

Problems faced by released bonded labourers

2024. SHRI KALPNATH RAI; Will the Minister of LABOUR be pleased to state;

(a) whether Government's attention hasibeen drawn to a report which appeared in the "Statesman" of the 2nd November, 1986 to the effect that the labourers released from the bondage have little to live on and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) Yes, Sir.

(b) Under the Bonded Labour Sys. tem (Abolition) Act, 1976 responsibility for release and rehabilitation of all bonded labour lies with the concerned State Government. The Central Government has issued a blue print on how to formulate rehabilitation schemes and has also issued directions from time to time in this regard. Annual targets-are fixed for State Governments for rehabilitation of bonded labour and the performance is monitored every month. There is provision for gubsitance grant of Rs. 500 for each bonded labour, pending his rehabilitation. The grant under the Centrally Sponsored Scheme for rehabilitation of bonded labour has been increased from Rs. 4000 to Rs. 6250 with effect from 1-2-1986. State Governments have been advised to integrate the Centrally Sponsored Scheme with other anti-poverty programmes, to ensure effective rehabilitation.

Taxes due from ex-rulers of

2025. SHRI VEERSHETTY MOG-LAPPA KUSHNOOR; SHRI H. HANUMAN-THAPPA:

Will the Minister of FINANCE be pleased to state

(a) what amount is due from the ex-rulers of Karnataka by way of es tate duty, wealth tax, income tax etc: and

(b) what efforts have been made by Government to realise these dues and since when these amounts are out standing?

THE MINISTER OF STATE IN -THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) Income-tax, wealth-tax and estate duty are outstanding against some of the members of eretwhile, ruling family of Mysore. The details of efforts made by the Government to realise these amounts and of the point of time since when these amounts are outstanding, are being collected, and will be furriched

collected and will be furnished.

Total Deposits in the Nationalised Banks

2026. SHRI VEERSHETTY MOG-LAPPA KUSHNOOR; SHRI H. HANUMAN-THAPPA:

Will the Minister of FINANCE be pleased to state;

(a) what are the total deposits in all the nationalised banks as on the 31st March, 1986; and